

(13) **The Madhya Pradesh Appropriation Bill, 1993**

(14) **The Himachal Pradesh Appropriation (Vote on Account) Bill 1993**

(15) **The Himachal Pradesh Appropriation Bill, 1993**

(16) **The Jammu and Kashmir Appropriation (Vote on Account) Bill 1993**

(17) **The Jammu and Kashmir Appropriation Bill, 1993**

(18) **The Appropriation (Railways) Bill 1993**

(19) **The Appropriation (Railways) No 2 Bill, 1993**

(20) **The National Commission for Backward Classes Bill 1993**

(21) **The Multimodal Transportation of Goods Bill, 1993**

(22) **The Passports (Amendment) Bill 1993**

[*Translation*]

DR P R GANGWAR (Pilibhit) Mr Chairman, Sir, a demand to protect cows had been made by Mahatma Gandhi and Vonoba Bhavle long ago and on November 7 1968 respected Karpatriji was subjected to many tortures. Though a Bill to this effect was drafted, it was not adopted till date. Please adopt it for prohibiting cow-slaughter not only in Uttar Pradesh but also all over the country. This Bill seeking a ban on sale of beef and beef products, any demonstration to this effect, transportation of cows, bulls, oxen and calves from the State without the permission of the State Government and making it a cognizable and non-bailable offense under section 8 and providing for stringent punishment to those who violate the provisions of this

Act was passed by both the House of State the Legislature. The Bill was sent to the Central Government but even after several reminders it has been sent back to the State Government.

During the BJP rule in Uttar Pradesh Kalyan Singhji has sent the Prevention of Cow Slaughter (Amendment) Ordinance 1991 to the President of the State. The Ordinance contained similar provisions. Since Presidential assent was not received a Bill was prepared, passed by both the Houses of the State Legislature and sent to the President for his assent in 1992.

Please reconsider this Bill and ban cow slaughter not only in Uttar Pradesh but in whole of the country and save the mother cow.

[*English*]

SHRIG M C BALAYOGI (Anaparam) Mr Chairman Sir I want to draw the attention of the hon. Minister for Information and Broadcasting, through you Sir to the Telugu Film titled as "Dr Ambedkar" depicting the life and mission of Dr Ambedkar which was produced and screened recently in Andhra Pradesh. It was partially financed by the Government of Andhra Pradesh. To spread the message of this great son of India to the people of our country in general and to the Dalits in particular this film has to be telecasted as a Regional Film on the Doordarshan Network and it will be highly appreciated.

The film on Dr Ambedkar's life has been most inspiring and highly educative. The producer of the film Dr (Mrs) Padmavati deserves much compliments for taking up a highly difficult task of brilliantly portraying such a towering personality for the benefit of the people. The telecasting of the film will be reaching millions of down-trodden people which will enlighten and educate them. Dr (Smt) Padmavati who produced the film has not been given sufficient finances from the State Government of Andhra

[Sh G M C Balayogi]

Pradesh Truly she requires some financial help from the central Government to clear off the debts

I therefore request the hon Information and Broadcasting Minister and the Welfare Minister through you to telecast this film as a Regional Film on Doordarshan network. The Minister had promised to telecast the film on the 14th of April the Birthday of Ambedkar but it was not telecasted

I request the Union Welfare Minister and the Information and Broadcasting Minister to release some funds to the producer who has to clear off her debts

SHRI AMAL DATTA (Diamond Harbour)
Sir there are free hospitals like Safdarjung Hospital where every medicine and every other aid to the patient are supposed to be given free. Recently, on the 13th of April, the death of a 70 year old woman took place because the hospital could not provide intravenous saline which had to be injected immediately when the emergency arose (*Interruptions*)

SHRI NITISH KUMAR (Barh) What is going on there? It is against Rule 349

MR CHAIRMAN Madam, you should never show your back to the chair

(*Interruption*)

MR CHAIRMAN Please do not disturb him. Let him complete

SHRI AMAL DATTA The problem is that the House can never be properly put to order

The death occurred of a 70 year old woman, who was a patient in Safdarjung Hospital, when an emergency arose her relations were called from their home and they were asked to bring saline. It took time to get the saline and when her

relatives came back, the lady died. This occurred in Safdarjung Hospital, in the capital, where it should be much better than the many other hospitals run by the central Government and state Governments

When the Superintendent of the Hospital was asked why there was no saline in the hospital he says that the supplies to the hospital were inadequate. He says that most of the patients have to, in any case, go and buy their own saline and nothing is available for emergency. This is something which is extraordinary. The INDIAN EXPRESS came out with a news item on the 16th and on the 19th, it came out as a lead article. In both these news items the word used was "he shirked of". The superintendent of the Hospital shirked of this as a routine affair. This kind of a death is a routine affair in that hospital and that is how it is being treated by the Government doctors including the superintendent. There is a history. The history is that this hospital was buying saline at double the price than the Government's issue price.

The matter was raised in many forums including here in parliament. Then the Minister could not properly defend himself and an order was given that the Superintendent is not to buy it from outside but take it from the Government hospital. He is now hiding under that order saying that because the supply is to come from the Government stores depot, therefore this was not available. This is what he is hiding himself under.

MR CHAIRMAN I think you have made your point.

SHRI AMAL DATTA This is a very important matter as to how the Government hospital is being run. The question is either against the superintendent disciplinary action is taken or the Minister must come and explain as to why the saline was not available. This is not one case, this is a routine affair. The Government must do something about it and the Minister must come and explain as to how the situation